

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 134(ND)/2017

IN THE MATTER OF:

Eurobrands Consulting Pvt. Ltd.

.... Applicant/Petitioner

v.

Registrar of Companies

.... Respondent

Order under Section 252(1)

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/Petitioner: Mr. Sumit Kalra, Advocate

For the ROC/RD, Delhi: Mr. Manish Raj, Company Prosecutor

ORDER

Due to paucity of time, the matter could not be taken up for hearing.

List for further consideration on 11.10.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.10.2017
Vineet